

LOK SABHA

Monday, November 26, 1962/Agraha-
yana 5, 1884 (Saka)

The Lok Sabha met at Twelve of the
Clock

[MR. SPEAKER in the Chair]

CALLING ATTENTION TO MAT-
TER OF URGENT PUBLIC IM-
PORTANCE

CRACKER EXPLOSION IN DELHI

श्री ऊटोया (शहडोल): अध्यक्ष महोदय,
मैं नियम १९७ के अन्तर्गत गृह-कार्य मंत्री
का ध्यान निम्न अविलम्बनीय लोक महत्व
के विषय की ओर आकृष्ट करता हूँ और
चाहता हूँ कि वह इस सम्बन्ध में अपना
वक्तव्य दें:—

“दिल्ली में २२ नवम्बर, १९६२
को दिल्ली क्लाय मिल्स के निकट
पटाखे का विस्फोट।”

गृह-कार्य मंत्रालय में राज्य-मंत्री
(श्री दातार): २२ नवम्बर, १९६२ शाम
के लगभग ७ बजकर २० मिनट पर बहा-
दुरगढ़ रोड़ में दिल्ली क्लाय मिल्स के
दरवाजे के समीप एक बम फटा। उस
समय मिल्स के दोपहर बाद की शिफ्ट वाले
मिल-मजदूर आधे घण्टे की तफरीह के
बाद लौट रहे थे, और परिणामतः बम
फटने के स्थान पर बहुत भीड़ हो गई।
१० व्यक्तियों को मामूली चोटें आईं।
उन्हें हस्पताल ले जाया गया और उन्हें
प्राथमिक चिकित्सा सहायता दी गई।

2234 (A1) LS—1.

उनमें से १६ को हस्पताल से छुट्टी
दे दी गई, तथा दो को निरीक्षणार्थी रखा
गया है। बम साधारण प्रकार का था, और
इसके अवशेष इन्स्पेक्टर आफ एक्सप्लो-
सिब्ज के परीक्षणार्थ भेज दिए गए हैं।
विस्फोटक पदार्थ अधिनियम की धारा ६
के अधीन मामला दर्ज कर लिया गया है
और तहकीकात की जा रही है।

On the 22nd November, 1962, at
about 7.28 P.M. there was a cracker
explosion on Bahadurgarh Road near
the gate of the Delhi Cloth Mills. At
that time the mill workers on the
afternoon shift were returning to the
mill after half-an-hour recess and
consequently there was a thick crowd
at the scene of explosion. 18 persons
received minor injuries. They were
taken to hospital and given first aid.
While 16 of them were discharged, 2
have been kept under observation.
The cracker was of an ordinary type
and its remnants have been sent to
the Inspector of Explosives for exami-
nation. A case under section 6 of the
Explosives Act has been registered
and is being investigated.

श्री ऊटोया : पहले जो श्री भो
विस्फोट दिल्ली शहर में हुए हैं यह उसी
प्रकार का है अथवा कोई नई प्रकार का है
यानी देश को नई स्थिति से कोई सम्बन्धित
है?

Shri Datar: The inference of the
hon. Member is correct. So far as
these two explosions are concerned,
Government are finding something
different from the one that we had
noticed in the earlier explosions.
Therefore, Government are taking
special steps to investigate this fully.

Shri Hem Barua (Gauhati): In spite of the fact that this cracker explosion has been described by the hon. Minister as ordinary, it has injured as many as 18 persons. May I know whether it has been ascertained if it is connected with any political motive?

Shri Datar: We are awaiting the report of the Examiner of Explosives for taking further action and for finding out what exactly they amount to.

Mr. Speaker: Sarvashri Ram Sewak Yadav, Bhupendra Narayan Mandal and Bagri are absent. Shri S. M. Banerjee.

Shri S. M. Banerjee (Kanpur): May I know whether some of the persons have been arrested by those who have enquired into this matter?

Shri Datar: There is a Special Superintendent of Police and a large police squad has been placed at his disposal. They are making special enquiries. So far as the recent explosions are concerned, three persons have been challaned and in one case conviction has already been obtained.

Mr. Speaker: He wants to know whether any persons have been arrested.

Shri Datar: So far as the last explosion is concerned, 50 persons have been interrogated. The question is as to whether some of them should be placed under arrest.

12.07 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following Notifications under

sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) GSR No. 1140, dated the 1st September, 1962, making certain further amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library, see No. LT-609/62].
- (ii) The Indian Police Service (Uniform) Amendment Rules, 1962, published in Notification No. GSR 1423, dated the 3rd November, 1962. [Placed in Library, see No. LT-610/62].

NOTIFICATIONS UNDER THE EMPLOYEES' PROVIDENT FUNDS (TENTH AMENDMENT) SCHEME AND THE MINIMUM WAGES (CENTRAL) SECOND AMENDMENT RULES

The Deputy Minister in the Ministry of Labour, Employment and for Planning (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy each of the following papers:

- (i) The Employees' Provident Funds (Tenth Amendment) Scheme, 1962, published in Notification No. GSR 1501 dated the 10th November, 1962 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library, see No. LT-611/62].
 - (ii) The Minimum Wages (Central) Second Amendment Rules, 1962, published in Notification No. GSR 1542, dated the 17th November, 1962, under section 30A of the Minimum Wages Act, 1948. [Placed in Library, see No. LT-612/62].
-